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DR. K. MATHEW (Kerala): Sir, it is very important matter.

SHRI LOKANATH MISRA: Sir, please give me a patient hearing. Now what has happened? After the Congress Party was rendered into a minority, the Chief Minister, the so-called Chief Minister who no longer remains the Chief Minister,...

MR. DEPUTY CHAIRMAN: No, no, I will not allow you. Please sit down You cannot speak like that without Chair's permission.

(Interruptions)

SHRI LOKANATH MISRA: After having been rendered into a minority the Chief Minister is supposed to have recommended to the Governor for a dissolution of the Assembly...

SHRI M. ANANDAM: Sir, on a point of order. (Interruptions) Matters relating to a State Legislature, when a duly constituted Legislature is there in a State, should not be discussed here.

SHRI LOKANATH MISRA: I would request you to kindly ask the Home Minister to make a statement...

MR. DEPUTY CHAIRMAN: Please take your seat. You were not permitted by the Chairman.

SHRI LOKANATH MISRA: . . . as to what the recommendation of the outgoing Chief Minister is. would like a representative Government to continue there. The Pragati Dal has a majority in the Assembly there, it has 75 Members in a House of 140. Therefore, the Opposition Leader should be called by the Governor to form a Government

MR. DEPUTY CHAIRMAN: Mr. Minister you move your Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): Sir, I beg to...

DR. K. MATHEW KURIAN: Mr. Deputy Chairman, what is happening in Orissa is a very important matter...

MR. DEPUTY CHAIRMAN: No, I am not allowing you.

DR. BHAI MAHAVIR (Delhi): Mr. Deputy Chairman, just listen to us for a minute ...

MR. DEPUTY CHAIRMAN: No, no, please sit down.

DR. BHAI MAHAVIR: At least listen to one sentence. The honourabe Member has stated that a representative Government . . .

MR. DEPUTY CHAIRMAN: I have listened enough. This matter was brought to the Chairman and he did not permit it to be raised here.

DR. BHAI MAHAVIR: I am not raising it now

(Interruptions)

SHRI LOKANATH MISRA: We do want Orissa to be a colony of the Centre. We want a representative Government there. Mr. Bhupesh Gupta was pleading the other day that West Bengal should not be a colony of the Centre. We also want a representative Government to be there in Orissa.

SHRI BUPESH GUPTA: The Government is taking up the Bill on Defections on the basis of the unantmous recommendation of the Committee...

MR. DEPUTY CHAIRMAN: That is again a separate matter. Please sit down.

DR. BHAI MAHAVIR: After all, people have defected from the ruling party.

MR. DEPUTY CHAIRMAN: Please sit down.

DR. BHAI MAHAVIR: Just liten to me for a minute. What I am saying is whether the Chief Minister has a right to advise...

MR. DEPUTY CHAIRMAN: I have not permitted you to raise it...

(Interruptions)

THE SEAWARD ARTILLERY PRACTICE (AMENDMENT) BILL, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF DEFFENCE (SHRI J. B. PATNAIK): Sir, I beg to move that the following amendments made by the Lok Sabha in the Seaward

215 Diplomatic and Consular Officers (Oaths & Fees)

Artillery Practice (Amendment) Bill, 1972, be taken into consideration namely:

Enacting formula

1. That at page 1, line 1, for "Twenty-third" substitute "Twenty fourth".

Clause 1

2. That at page 1, line 4, for "1972" substitute "1973".

The question was put and the motion was adopted.

SHRI J. B. PATNAIK: Sir, I beg to move that the amendments made by the Lok Sabha in the Bill be agreed to.

The question was put and the motion was adopted.

SHRI BHUPESH GUPTA: Are you passing the Bill yourself?

REFERENCE TO RESIGNATION OF SOME MEMBERS FROM THE RULING PARTY IN ORISSA ASSEMBLY

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश): श्रीमन्, मेरा एक व्यवस्था का प्रश्न है। मेरा प्रश्न यह है कि स्नाप तो भारतीय भाषा के बड़े पोषक हैं। म पिछले पांच मिनट से स्रपना व्यवस्था का प्रश्न उठाना चाहता हूं, लेकिन जो लोग स्रंग्रेजी बोल रहे हैं. उन को तो स्नाप सुन रहे हैं स्नौर जो देशी भाषा में मैं बोल रहा हूं तो मेरी बात स्नाप नहीं सुन रहे हैं।

श्री उपसभापति : मैं सबकी बात सुन रहा हूं ।

श्री नागेश्वर प्रसाद शाही: चुंकि श्रीमन् के हाथ में सदन की व्यवस्था है तो ग्राप हमारी तरफ ध्यान नहीं देंगे तो बात कैसे चलेगी।

श्री उपसभापति : मैं सबको सुन रहा हूं ग्रौर ग्रापको भी सुन रहा हूं।

श्री नागेश्वर प्रसादशाही : एक संवैधा-निक संकट उपस्थित है, उत्पन्न हो गया है उड़ीसा में उसके उपर ...

श्री उपसभापति : में उसके लिए इजाजत नहीं देता । चेयरमैन साहब के पास वे स्राये थे भौर उनको इजाजत नहीं मिली। लेकिन उसके बाद भी उन्होंने भ्रपनी बात कह दी। धव तो वह बात खत्म हो गई। THE DIPLOMATIC AND CONSU-LAR OFFICERS (OATHS AND FEES) (EXTENSION TO JAMMU AND KASHMIR) BILL, 1972.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDAR PAL SINGH): Sir, I beg to move that the following amendments made by the Lok Sabha in the Diplomatic and Consular Officers (Oaths and Fees) (Extension to Jammu and Kashmir) Bill, 1972, be taken into consideration, namely:—

Enacting formula

1. That page 1, line 1, for "Twenty-third" substitute "Twenty-Fourth".

Clause 1

2. That at page 1, line 4, for "1972" substitute "1973".

The question was proposed

SHRI BHUPESH GUPTA (West Bengal): We do not want to speak. But I know why you are asking us to speak. When the other Resolution comes up, there will be nobody on the Government side. Now that you want us to speak. I would like to know why 1972 is changed into into 1973.

MR. DEPUTY CHAIRMAN: The Minister may reply to his speech.

SHRI SURENDAR PAL SINGH: The Bill was passed by the Rajya Sabha in 1972. In the Lok Sabha it was passed only in 1973.

SHRI BHUPESH GUPTA: You could not pass the Bill in the same year. That shows your utter incompetence.

श्री जगदम्बी प्रसाद यादव (बिहार) : श्रीमन्, काश्मीर की समस्या मुलझने के बदले में देख रहा हूं कि दिन व दिन उलझती जा रही है।

MR. DEPUTY CHAIRMAN: You can speak only on the two amend-ments.